

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 5**  
**CA(CAA)-70(PB)/2019**

**IN THE MATTER OF:**

Indian Technocrat Ltd. and  
I.K Developers & Engineers Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 23.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):- Mr. Sushil Agarwal, Adv.

**ORDER**

A proper certificate in respect of certain creditors needs to be filed to show that consent has been given by more than 90 % to satisfy the requirements of Section 230 of the Companies Act, 2013 for dispensing with holding of meetings.

List on 20.05.2019.

Sd/-  
(M. M. KUMAR)  
PRESIDENT

Sd/-  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)